

sugar production during the current 1989-90 season aggregated to 67.78 lakh tonnes as on 7th March, 1990 as against 62.64 lakh tonnes in 1988-89 and 56.98 lakh tonnes in 1987-88 on the corresponding date. Given favourable weather conditions, in future, it would be possible to maintain sugar production at higher levels, thereby reducing dependence on imports.

Facilities for Government Employees in Sadiq Nagar

1492. SHRI L.K. ADVANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to construct a community Centre, CGHS Dispensary building and CPWD office building for use of Government employees residing in Sadiq Nagar, New Delhi;

(b) if so, the time by which the said building will be constructed; and

(c) whether Government also propose to devison a park at a central place in the colony; if so, by when?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Although the sanction for the community centre has been issued, the work has not yet commenced due to the land being under encroachment. The work takes about 21 months from the start thereof.

Sanction has also been issued for the C.P.W.D. Service Centre and the lay-out plan has been submitted to the M.C.D. for approval. The work takes about 15 months of the approval of the lay-out plan.

No time limit can, however, be indicated at this stage for completion of the C.G.H.S. building, as the sanction for the same has not been issued so far.

(c) Yes, Sir. The work takes about 12 months of the sanction of the estimate and subject to availability of funds.

Water Supply in Netaji Nagar, New Delhi

1493. SHRI L.K.ADVANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether filtered water supply in Netaji Nagar, New Delhi is erratic and irregular; and

(b) if so, the remedial measures Government propose to take to rectify the situation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Delhi Administration and New Delhi Municipal Committee have reported that filtered water supply in Netaji Nagar especially in Type I Quarters was erratic/irregular earlier as these quarters are located at the tail end of the distribution system and at higher contours where pressure becomes low. As a result of the following steps taken by the New Delhi Municipal Committee, the position of availability of waster supply to these quarters is reported to have improved:

(i) Construction of an underground tank at the Ring Road to receive bulk supply of water from Palam Reservoir of MCD.

(ii) Replacement of two pumps of 40 H.P. by 50 H.P. to increase pressure of water.

(iii) Interconnection work to equilibise water pressure.

Allotment of D.D.A. Shops

1494. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the shops constructed by Delhi Development Authority in DDA colonies 10-15 years back which have not been allotted so far;

(b) the reasons therefor and the loss suffered by DDA due to non-allotment of these shops in time;

(c) whether any responsibility has been fixed in this regard; and

(d) if so, the details thereof and the action taken by Government to rectify the situation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) DDA has reported that there are no such shops which were constructed 10-15 years back but have not been allotted so far.

(b) to (d). Question does not arise.

Alleged Corruption Cases in D.D.A.

1495. SHRI RAVINARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of alleged corruption cases in the Delhi Development Authority during the last three years; and

(b) the action taken by Government in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). DDA has reported that 868 such cases were registered for investigation during the years 1987-1988 and 1989. Of these, 249 cases were closed after preliminary investigations as allegations were not substantiated. Cases where investigations have been completed have resulted in 101 major penalty proceedings and 118 proceedings for minor penalty.

Demolition Slip to Jhuggi Dwellers

1496. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of jhuggis removed during the year 1988 by D.D.A.;

(b) whether the demolition slips were provided to all jhuggi dwellers, if not, the reasons therefor;

(c) whether certain cases with documentary evidence are still pending since March, 1988 for providing alternative plots in JJR scheme; and

(d) if so, the details thereof and action taken/proposed in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). Delhi Development Authority removed 4527 jhuggis during 1988 and issued demolition/possession slip to 2827 jhuggi dwellers who were found eligible in accordance with the policy for allotment of alternative developed residential plots. This has not been done in five cases because of vigilance angle involved.

Acquisition of Land by DDA for Commercial Purposes

1497. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of land acquired by DDA in Delhi during the last 3 years; and the total land acquired for commercial purposes which is still undeveloped;

(b) the total vacant land presently available in different zones of Delhi;

(c) the details of land which is unauthor-